

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.1496**

TO BE ANSWERED ON THE 03RD MAY, 2016/ VAISAKHA 13, 1938 (SAKA)

REVISION OF LAW FOR REGISTRATION OF FOREIGNERS

1496. SHRI ARJUN LAL MEENA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to omit multiple laws relating to registration of arrival and departure of foreigners and bring it under a single law;

(b) if so, the details thereof and the major changes likely to be made in the law;

(c) whether the proposed changes are likely to be made applicable to the educational institutions as well; and

(d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) & (d): Registration of foreigners coming to India is governed by the provisions in the Registration of Foreigners Act, 1939 and the Registration of Foreigners Rules, 1992. The Foreigners Act, 1946 and the Foreigner Order, 1948 regulate the entry of foreigners into India, their presence therein and their departure therefrom. There is no proposal at present for having a single law in this regard.

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However, with a view to remove ambiguity in the existing provisions and to streamline the procedure, Central Government has issued a notification on 18.03.2016 omitting rules 14 and 18 along with the forms prescribed therein from the Registration of Foreigners Rules, 1992. Rule 14 of the Registration of Foreigners Rules, 1992 provided for a report to be made by the hotel keepers to the Registration Officer in respect of foreign national staying in the hotel. Further, rule 18 of the Registration of Foreigners Rules, 1992 provided for a report to be made by the Universities and Educational Institutions to the Registration Officer in respect of foreign national enrolled in the University or the Educational Institution. Simultaneously, these requirements have been inserted in the Foreigners Order, 1948 by the issue of Foreigners (Amendment) Order, 2016, which was notified by the Central Government on 18.03.2016
